

**KARNATAKA LOKAYUKTA**

NO:UPLOK-1/DE/54/2017/ARE-9

M.S.Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru - 560 001.  
Date: 13.1.2023

**:: ENQUIRY REPORT ::****:: Present ::****( S.GOPALAPPA)**

**I/c Additional Registrar of Enquiries -9  
Karnataka Lokayukta,  
Bengaluru**

Sub: Departmental Inquiry against (1) Sri. Umakanth, the then Grade-2 Secretary and incharge Panchayath Development Offier, (2) Sri. Doddabasappa, the then Panchayath Development Officer, (3) Sri. Thimmappa Naika, the then Grade-I Secretary, (4) Sri. Shankrappa Myageri, the then Panchayath Development Officer and (5) Smt. Pramila, the then Grade-I Secretary and incharge Panchayath Development Officer all are worked in Utakanuru Grama Panchayath, Manvi Taluk of Raichur District - reg.

Ref: 1. G.O.No. ಗ್ರಾಅಪ /877/ಗ್ರಾಪಂಕಾ /2016  
Bengaluru dated: 7.1.2017.  
2.Nomination Order No: UPLOK-1/DE/54/2017 Bangalore dated: 12.1.2017  
of Hon'ble Upalokayukta-1

\* \* \* \* @ \* \* \* \*

This Departmental Inquiry is initiated against (1) Sri. Umakanth, the then Grade-2 Secretary and incharge

Panchayath Development Officer, (2) Sri. Doddabasappa, the then Panchayath Development Officer, (3) Sri. Thimmappa Naika, the then Grade-I Secretary, (4) Sri. Shankrappa Myageri, the then Panchayath Development Officer and (5) Smt. Pramila, the then Grade-I Secretary and incharge Panchayath Development Officer all are worked in Utakanuru Grama Panchayath, Manvi Taluk of Raichur District (hereinafter referred to as the Delinquent Government Official for short “**DGO No. 1 to 5 respectively**”).

2. In pursuance of the Government Order cited above at reference No.1, Hon'ble Upalokayukta vide order dated 12.1.2017 cited above at reference No.2 has nominated Additional Registrar of Enquiries-9 (in short ARE-9) to frame Articles of charges and to conduct the inquiry against the aforesaid DGOs.

3. This Authority (ARE-9) has issued the Articles of charges, Statement of imputations of misconduct, list of witnesses proposed to be examined in support of the charges and list of documents proposed to be relied in support of the charges.

4. The Article of charges issued by the ARE-9 against the DGOs are as under :

**ANNEXURE-I**  
**CHARGE**

*While you DGO 1* Sri. Umakanth, was working as Grade-2 Secretary and incharge Panchayath Development Officer, you DGO No.2 Sri. Doddabasappa, was working as Panchayath Development Officer, you DGO No.3 Sri. Thimmappa Naika, was working as

Grade-I Secretary, you DGO No.4 Sri. Shankrappa Myageri, was working as Panchayath Development Officer and you DGO No.5 Smt. Pramila, the then Grade-I Secretary and incharge Panchayath Development Officer in Utakanur Grama Panchayath of Manvi Taluk in Raichur District 2005 ರಿಂದ 2013ನೇ ಸಾಲಿನವರೆಗೆ ಉಟಕನೂರು ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಮಹಾತ್ಮ ಗಾಂಧಿ ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಅನುದಾನವನ್ನು ಸಮರ್ಪಕವಾಗಿ ನಿರ್ವಹಿಸದೇ ಕೂಲಿ ಕಾರ್ಮಿಕರ ಖಾತೆಯಲ್ಲಿ ಹಣವನ್ನು ಎತ್ತುವಳಿ ಮಾಡಿ ಕರ ವಸೂಲಿಗಾರ ಶ್ರೀ ಹನುಮಂತ ಭಜಂತ್ರಿಯವರ ಹೆಂಡತಿ ಶ್ರೀಮತಿ ರೇಣುಕಮ್ಮ ಎಂಬುವವರ ಪ್ರಗತಿ ಗ್ರಾಮೀಣ ಬ್ಯಾಂಕಿನ ಉಳಿತಾಯ ಖಾತೆ ಸಂಖ್ಯೆ: 10781100023724 ನಲ್ಲಿ ಒಟ್ಟು ರೂ. 2,86,979/- ಹಣವನ್ನು ಜಮಾ ಮಾಡಿ ಈ ಹಿಂದೆ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ 1ನೇ ಆಪಾದಿತ ನೌಕರರಾದ ಶ್ರೀ ಉಮಾಕಾಂತ, 2ನೇ ಆಪಾದಿತ ನೌಕರರಾದ ಶ್ರೀ ದೊಡ್ಡಬಸಪ್ಪ, 3ನೇ ಆಪಾದಿತ ನೌಕರರಾದ ಶ್ರೀ ತಿಮ್ಮಪ್ಪ ನಾಯಕ, 4ನೇ ಆಪಾದಿತ ನೌಕರರಾದ ಶ್ರೀ ಶಂಕರಪ್ಪ ಮ್ಯಾಗೇರಿ ಮತ್ತು 5ನೇ ಆಪಾದಿತ ನೌಕರರಾದ ಶ್ರೀಮತಿ ಪ್ರಮೀಳಾ, ನೀವುಗಳು ದಿನಾಂಕ: 19/10/2007 ರಿಂದ 08/10/2009 ವರೆಗೆ ರಾಯಚೂರು ಜಿಲ್ಲಾ ಮಾನ್ವಿ ತಾಲ್ಲೂಕು, ಉಟಕನೂರು ಗ್ರಾಮದ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ಮಹಾತ್ಮ ಗಾಂಧಿ ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಅನುದಾನವನ್ನು ಸಮರ್ಪಕವಾಗಿ ನಿರ್ವಹಿಸದೇ ಕೂಲಿ ಕಾರ್ಮಿಕರ ಖಾತೆಯಲ್ಲಿ ಹಣವನ್ನು ಎತ್ತುವಳಿ ಮಾಡಿ ಪಂಚಾಯತಿಯ ಉಳಿತಾಯ ಖಾತೆ ನಂ. 7565 ರಲ್ಲಿನ ಅನುದಾನದ ಹಣವನ್ನು ಪಂಚಾಯತಿ ಕರವಸೂಲಿಗಾರ ಶ್ರೀ ಹನುಮಂತ ಭಜಂತ್ರಿಯವರ ಪತ್ನಿ ಶ್ರೀಮತಿ ರೇಣುಕಾಂಬ ರವರ

ಪ್ರಗತಿ ಗ್ರಾಮೀಣ ಬ್ಯಾಂಕ್ ಖಾತೆ, ಪೋತನಾಳನ ಉಳಿತಾಯ ಖಾತೆ ನಂ. 10781100023724 (ನಂಬರ್ ಎಸ್.ಜೆ.ವಿ.ಡಿ.1684) ಗೆ ಈ ಕೆಳಕಂಡಂತೆ ಹಣವನ್ನು ವರ್ಗಾವಣೆ ಮಾಡಿದ್ದು ಕಂಡು ಬಂದಿರುತ್ತದೆ.

ಎ) ದಿನಾಂಕ: 25/10/2008 ರಂದು ರೂ. 2,664/-, ರೂ. 2,664/- ರೂ. 3,700/- ರೂ. 4,440/- ರೂ. 3,996/- ರೂ. 3,996/-, ರೂ. 3,996/-: ದಿನಾಂಕ: 17/03/2009 ರಂದು ರೂ. 6,880/-: ದಿನಾಂಕ: 19/03/2009 ರಂದು ರೂ. 3,330/-: ದಿನಾಂಕ: 02/06/2009 ರಂದು ರೂ. 6,880/-: ದಿನಾಂಕ: 22/10/2009 ರಂದು ರೂ. 6,396/-: ದಿನಾಂಕ: 23/11/2009 ರಂದು ರೂ. 6,396/-,

ಬಿ) ದಿನಾಂಕ; 17/05/2008 ರಂದು ಉಟಕನೂರು ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಉಳಿತಾಯ ಖಾತೆ ನಂ. 17706 ನಿಂದ ಅದೇ ಶ್ರೀಮತಿ ರೇಣುಕಮ್ಮ ರವರ ಮೇಲ್ಕಂಡ ಖಾತೆಗೆ ರೂ. 1,200/- ವರ್ಗಾವಣೆ ಮಾಡಿದ್ದು ಇದರಿಂದ ಹಣ ದುರುಪಯೋಗ ಮಾಡಿಕೊಂಡು ಕಾಮಗಾರಿಗಳ ದಾಖಲೆಗಳನ್ನು ನಿರ್ವಹಿಸುವಲ್ಲಿ ಕರ್ತವ್ಯಲೋಪ ಮಾಡಿದ್ದು ಮತ್ತು ಈ ದುರುಪಯೋಗದ ವಿಷಯವನ್ನು ಮುಚ್ಚು ಹಾಕುವ ಪ್ರಯತ್ನದಲ್ಲಿ ತನಿಖಾಧಿಕಾರಿಯವರಿಗೆ ಕಾಮಗಾರಿಗಳ ಕಡತಗಳನ್ನು ಒದಗಿಸದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

ಮುಂದುವರೆದು 3ನೇ ಆಪಾದಿತ ನೌಕರರಾದ ನೀಪು ದಿನಾಂಕ: 16/12/2010 ರಿಂದ 24/07/2011 ವರೆಗೆ ರಾಯಚೂರು ಜಿಲ್ಲಾ ಮಾನ್ವಿ ತಾಲ್ಲೂಕು, ಉಟಕನೂರು ಗ್ರಾಮದ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ಮಹಾತ್ಮ ಗಾಂಧಿ ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಅನುದಾನವನ್ನು ಸಮರ್ಪಕವಾಗಿ ನಿರ್ವಹಿಸದೇ ಕೂಲಿ ಕಾರ್ಮಿಕರ ಖಾತೆಯಲ್ಲಿ ಹಣವನ್ನು ಎತ್ತುವಳಿ ಮಾಡಿ ದಿನಾಂಕ:18/02/2011 ರಂದು ರೂ. 6,600/- ಅನ್ನು

ಪಂಚಾಯತಿಯ ಉಳಿತಾಯ ಖಾತೆ ನಂ. 7565 ರಲ್ಲಿನ ಅನುದಾನದ ಹಣವನ್ನು ಪಂಚಾಯತಿ ಕರವಸೂಲಿಗಾರ ಶ್ರೀ ಹನುಮಂತ ಭಜಂತ್ರಿಯವರ ಪತ್ನಿ ಶ್ರೀಮತಿ ರೇಣುಕಾಂಬ ರವರ ಪ್ರಗತಿ ಗ್ರಾಮೀಣ ಬ್ಯಾಂಕ್ ಖಾತೆ, ಪೋತನಾಳ್‌ನ ಉಳಿತಾಯ ಖಾತೆ ನಂ. 10781100023724 (ನಂಬರ್ ಎಸ್.ಜೆ.ಜೆ.ಎನ್.ಡಿ.1684) ಗೆ ವರ್ಗಾವಣೆ ಮಾಡಿ ಹಣ ದುರುಪಯೋಗ ಮಾಡಿಕೊಂಡು ಕಾಮಗಾರಿಗಳ ದಾಖಲೆಗಳನ್ನು ನಿರ್ವಹಿಸುವಲ್ಲಿ ಕರ್ತವ್ಯಲೋಪ ಮಾಡಿದ್ದು ಮತ್ತು ಈ ದುರುಪಯೋಗದ ವಿಷಯವನ್ನು ಮುಚ್ಚು ಹಾಕುವ ಪ್ರಯತ್ನದಲ್ಲಿ ತನಿಖಾಧಿಕಾರಿಯವರಿಗೆ ಕಾಮಗಾರಿಗಳ ಕಡತಗಳನ್ನು ಒದಗಿಸದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

4ನೇ ಆಪಾದಿತ ನೌಕರರಾದ ನೀವು ದಿನಾಂಕ: 25/07/2011 ರಿಂದ 18/11/2011 ವರೆಗೆ ರಾಯಚೂರು ಜಿಲ್ಲಾ ಮಾನ್ವಿ ತಾಲ್ಲೂಕು, ಉಟಕನೂರು ಗ್ರಾಮದ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ಮಹಾತ್ಮ ಗಾಂಧಿ ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಅನುದಾನವನ್ನು ಸಮರ್ಪಕವಾಗಿ ನಿರ್ವಹಿಸದೇ ಕೂಲಿ ಕಾರ್ಮಿಕರ ಖಾತೆಯಲ್ಲಿ ಹಣವನ್ನು ಎತ್ತುವಳಿ ಮಾಡಿ ದಿನಾಂಕ: 26/08/2011 ರಂದು ರೂ. 7,625/- ಅನ್ನು ಪಂಚಾಯತಿಯ ಉಳಿತಾಯ ಖಾತೆ ನಂ. 7565 ರಲ್ಲಿನ ಅನುದಾನದ ಹಣವನ್ನು ಪಂಚಾಯತಿ ಕರವಸೂಲಿಗಾರ ಶ್ರೀ ಹನುಮಂತ ಭಜಂತ್ರಿಯವರ ಪತ್ನಿ ಶ್ರೀಮತಿ ರೇಣುಕಾಂಬ ರವರ ಪ್ರಗತಿ ಗ್ರಾಮೀಣ ಬ್ಯಾಂಕ್ ಖಾತೆ, ಪೋತನಾಳ್‌ನ ಉಳಿತಾಯ ಖಾತೆ ನಂ. 10781100023724 (ನಂಬರ್ ಎಸ್.ಜೆ.ಜೆ.ಎನ್.ಡಿ.1684) ಗೆ ವರ್ಗಾವಣೆ ಮಾಡಿ ಹಣ ದುರುಪಯೋಗ ಮಾಡಿಕೊಂಡು ಕಾಮಗಾರಿಗಳ ದಾಖಲೆಗಳನ್ನು ನಿರ್ವಹಿಸುವಲ್ಲಿ ಕರ್ತವ್ಯಲೋಪ ಮಾಡಿದ್ದು ಮತ್ತು ಈ ದುರುಪಯೋಗದ ವಿಷಯವನ್ನು ಮುಚ್ಚು

ಹಾಕುವ ಪ್ರಯತ್ನದಲ್ಲಿ ತನಿಖಾಧಿಕಾರಿಯವರಿಗೆ ಕಾಮಗಾರಿಗಳ ಕಡತಗಳನ್ನು ಒದಗಿಸದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

5ನೇ ಅಪಾದಿತ ನೌಕರರಾದ ನೀವು ದಿನಾಂಕ: 19/11/2011 ರಿಂದ 19/01/2012 ರವರೆಗೆ ರಾಯಚೂರು ಜಿಲ್ಲಾ ಮಾನ್ಯ ತಾಲ್ಲೂಕು, ಉಟಕನೂರು ಗ್ರಾಮದ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅಪಧಿಯಲ್ಲಿ ಮಹಾತ್ಮ ಗಾಂಧಿ ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಅನುದಾನವನ್ನು ಸಮರ್ಪಕವಾಗಿ ನಿರ್ವಹಿಸದೇ ಕೂಲಿ ಕಾರ್ಮಿಕರ ಖಾತೆಯಲ್ಲಿ ಹಣವನ್ನು ಎತ್ತುವಳಿ ಮಾಡಿ ದಿನಾಂಕ: 13/01/2012 ರಂದು ರೂ. 5,000/- ಅನ್ನು ಪಂಚಾಯತಿಯ ಉಳಿತಾಯ ಖಾತೆ ನಂ. 7565 ರಲ್ಲಿನ ಅನುದಾನದ ಹಣವನ್ನು ಪಂಚಾಯತಿ ಕರವಸೂಲಿಗಾರ ಶ್ರೀ ಹನುಮಂತ ಭಜಂತ್ರಿಯವರ ಪತ್ನಿ ಶ್ರೀಮತಿ ರೇಣುಕಾಂಬ ರವರ ಪ್ರಗತಿ ಗ್ರಾಮೀಣ ಬ್ಯಾಂಕ್ ಖಾತೆ, ಪೋತನಾಳ್‌ನ ಉಳಿತಾಯ ಖಾತೆ ನಂ. 10781100023724 (ನಂಬರ್ ಎಸ್.ಜೆ.ಜಿ.ಎನ್.ಡಿ.1684) ಗೆ ವರ್ಗಾವಣೆ ಮಾಡಿ ಹಣ ದುರುಪಯೋಗ ಮಾಡಿಕೊಂಡು ಕಾಮಗಾರಿಗಳ ದಾಖಲೆಗಳನ್ನು ನಿರ್ವಹಿಸುವಲ್ಲಿ ಕರ್ತವ್ಯಲೋಪ ಮಾಡಿದ್ದು ಮತ್ತು ಈ ದುರುಪಯೋಗದ ವಿಷಯವನ್ನು ಮುಚ್ಚು ಹಾಕುವ ಪ್ರಯತ್ನದಲ್ಲಿ ತನಿಖಾಧಿಕಾರಿಯವರಿಗೆ ಕಾಮಗಾರಿಗಳ ಕಡತಗಳನ್ನು ಒದಗಿಸದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ. *and therefore you DGO No.1 to 5 have failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servants and therefore you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966. Hence, this charge.*

## ANNEXURE-II

### STATEMENT OF IMPUTATION OF MISCONDUCT:

**Brief facts of the complaint is that:-** ಮಾನ್ಯ ತಾಲ್ಲೂಕು ಉಟಕನೂರು ಗ್ರಾಮ ಪಂಚಾಯತಿಯಲ್ಲಿ 2005 ರಿಂದ 2013 ರವರೆಗೆ 1) 13ನೇ ಹಣಕಾಸು ಯೋಜನೆ, 2) ಶಾಸನಬದ್ಧ ಅನುದಾನ 3) ನೀರು ನಿರ್ವಹಣೆ ವೆಚ್ಚ 4) ಗ್ರಂಥಾಲಯ ಮೇಲ್ವಿಚಾರಕರ ಅನುದಾನ ಮತ್ತು 5) ರಾಷ್ಟ್ರೀಯ ಮಹಾತ್ಮ ಗಾಂಧೀ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಅನುದಾನವನ್ನು ಸಮರ್ಪಕವಾಗಿ ನಿರ್ವಹಿಸದೇ ಕೂಲಿ ಕಾರ್ಮಿಕರ ಖಾತೆಯಲ್ಲಿ ಎತ್ತುವಳಿ ಮಾಡಿ ಹಣವನ್ನು ಕರ ವಸೂಲಿಗಾರರಾದ ಹನುಮಂತ ಭಜಂತ್ರಿಯವರ ಹೆಂಡತಿಯ ಖಾತೆಯಲ್ಲಿ ಅಧಿಕ ಮೊತ್ತವನ್ನು ಜಮಾ ಮಾಡಿ ಹಣ ದುರ್ಬಳಿಕೆ ಮಾಡಿದ್ದಲ್ಲದೇ, ಪಂಚಾಯತಿಯ ಕಿರಿಯ ಅಭಿಯಂತರರು ಕಾಮಗಾರಿಗಳನ್ನು ಸಮರ್ಪಕವಾಗಿ ನಿರ್ವಹಿಸಿದರೂ ಸಹ ಅವರಿಂದ ಶೇಕಡಾವಾರು ಹಣ ಪಡೆಯುವ ಉದ್ದೇಶದಿಂದ ಕಿರುಕುಳ ನೀಡಿರುತ್ತಾರೆಂದು ಆಪಾದನೆ ಮಾಡಿರುತ್ತಾರೆ.

ಪ್ರಕರಣದ ಗಂಭೀರತೆಯನ್ನು ಗಣನೆಗೆ ತೆಗೆದುಕೊಂಡು, ದೂರನ್ನು ಪೊಲೀಸ್ ಅಧೀಕ್ಷಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ರಾಯಚೂರು ರವರಿಗೆ ಕಳುಹಿಸಿ, ಸಮಗ್ರವಾದ ತನಿಖೆಯನ್ನು ನಡೆಸಿ, ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿತ್ತು. ಅವರು ಪೊಲೀಸ್ ಉಪಾಧೀಕ್ಷಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ರಾಯಚೂರು ರವರಿಂದ ಪ್ರಕರಣದ ತಪಾಸಣೆಯನ್ನು ಕೈಗೊಂಡು ವಿವರವಾದ ವರದಿಯನ್ನು ಮತ್ತು ಅದಕ್ಕೆ ಲಗತ್ತಾದ ದಾಖಲೆಗಳನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಪೊಲೀಸ್ ಉಪಾಧೀಕ್ಷಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ರಾಯಚೂರು (ಇನ್ನು ಮುಂದೆ “ತನಿಖಾಧಿಕಾರಿ” ಎಂದು ಕರೆಯಲ್ಪಡುವ) ರವರ ವಿವರವಾದ ತನಿಖಾ ವರದಿಯಂತೆ, 2005 ರಿಂದ 2012-2013ನೇ ಸಾಲಿನಲ್ಲಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸಿದ ಉಟಕನೂರು ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಧಿಕಾರಿಗಳು ಮತ್ತು ತಾಲ್ಲೂಕಾ

ಪಂಚಾಯತಿಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ತಮ್ಮ ಅವಧಿಯಲ್ಲಿ ಅನುಷ್ಠಾನಗೊಳಿಸಿದ ಕಾಮಗಾರಿಗಳ ಕಡತಗಳನ್ನು ನಿರ್ವಹಿಸದೇ/ಒದಗಿಸದೇ ತಮ್ಮ ಕರ್ತವ್ಯದಲ್ಲಿ ಲೋಪವೆಸಗಿದ್ದಾರೆಂದು ವರದಿಯನ್ನು ನೀಡಿದ್ದು ಅದರಂತೆ 1) ಶ್ರೀ ಬಸವರಾಜ ಪಾಟೀಲ್, ಹಿಂದಿನ ಪಿ.ಡಿ.ಓ., ಉಟಕನೂರು ಗ್ರಾಮ ಪಂಚಾಯತಿ, 2) ಶ್ರೀ ದೊಡ್ಡಬಸಪ್ಪ, ಹಿಂದಿನ ಪಿ.ಡಿ.ಓ., ಉಟಕನೂರು ಗ್ರಾಮ ಪಂಚಾಯತಿ 3) ಶ್ರೀ ಚಂದ ಈರಣ್ಣ, ಹಿಂದಿನ ಪಿ.ಡಿ.ಓ., ಉಟಕನೂರು ಗ್ರಾಮ ಪಂಚಾಯತಿ, 4) ಶ್ರೀ ತಿಮ್ಮಪ್ಪ ನಾಯಕ, ಪಿ.ಡಿ.ಓ., ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್, ರಾಯಚೂರು 5) ಶ್ರೀ ಶಂಕರಪ್ಪ ಮ್ಯಾಗೇರಿ, ಪಿ.ಡಿ.ಓ., ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್, ರಾಯಚೂರು 6) ಶ್ರೀಮತಿ ಪ್ರಮೀಳಾ, ಪಿ.ಡಿ.ಓ., ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್, ರಾಯಚೂರು 7) ಶ್ರೀ ವೈ.ಎಂ. ಮೊಹಮ್ಮದ್ ಯೂಸುಫ್, ಹಿಂದಿನ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ, ಮಾನ್ವಿ (ಪ್ರಸ್ತುತ ಉಪ ಕಾರ್ಯದರ್ಶಿ, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ಕಲ್ಬುರ್ಗಿ) 8) ಶ್ರೀ ಬಿ.ಬಿ. ಕುಲಕರ್ಣಿ, ಹಿಂದಿನ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ,(ನಿವೃತ್ತ) ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್, ಮಾನ್ವಿ (ಪ್ರಸ್ತುತ ಎಸ್.ಬಿ.ಹೆಚ್. ಕಾಲೋನಿ, ಐ.ಬಿ. ರೋಡ್, ರಾಯಚೂರು) 9) ಡಾ: ಟಿ.ಜಿ. ವೀರನಾಯಕ, ಹಿಂದಿನ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್, ಮಾನ್ವಿ (ಪ್ರಸ್ತುತ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ಪಶುಪಾಲನ ಆಸ್ಪತ್ರೆ, ರಾಯಚೂರು) 10) ಶ್ರೀ ಕೆ. ಶಂಕರ್, ಹಿಂದಿನ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್, ಮಾನ್ವಿ (ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ಪಿ.ಡಬ್ಲ್ಯೂಡಿ, ಇಲಾಖೆ, ರಾಯಚೂರು) 11) ಶ್ರೀ ಬಸಪ್ಪ ಹಿರೇಮಠ, ಹಿಂದಿನ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್, ಮಾನ್ವಿ (ಪ್ರಸ್ತುತ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್, ಸುರಪುರ, ಯಾದಗಿರ ಜಿಲ್ಲೆ) 12) ಶ್ರೀ ಜಿ.ಎಂ. ಪ್ರಕಾಶ್, ಹಿಂದಿನ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್, ಮಾನ್ವಿ (ಪ್ರಸ್ತುತ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಪಿ.ಆರ್.ಇ. ಉಪವಿಭಾಗ, ರಾಯಚೂರು) ಹಾಗೂ 13) ಶ್ರೀ ಎಸ್.ಹೆಚ್. ಕೊಪ್ಪರದ, ಹಿಂದಿನ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್, ಮಾನ್ವಿ (ಪ್ರಸ್ತುತ



ಸಹಾಯಕ ಯೋಜನಾಧಿಕಾರಿ, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ರಾಯಚೂರು ಜಿಲ್ಲೆ) ರವರನ್ನು ಈ ಪ್ರಕರಣದಲ್ಲಿ 8 ರಿಂದ 20ನೇ ಎದುರುದಾರರನ್ನಾಗಿ ಸೇರಿಸಲಾಗಿರುತ್ತದೆ. ನಂತರದಲ್ಲಿ ದೂರು ಮತ್ತು ತನಿಖಾ ವರದಿಯನ್ನು ಪರಿಗಣನೆಗೆ ತೆಗೆದುಕೊಂಡಾಗ 1ನೇ ಎದುರುದಾರ-ಶ್ರೀ ನರಸಿಂಹಪ್ಪ, 2ನೇ ಎದುರುದಾರ-ಶ್ರೀ ಕಿರಣ್ ಕುಮಾರ್, ಕಿರಿಯ ಅಭಿಯಂತರರು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಇಂಜಿನಿಯರಿಂಗ್ ವಿಭಾಗ, ಮಾನ್ವಿ ರವರ ಮೇಲೆ ದೂರಿನ್ನಾಗಲೀ ಅಥವಾ ತನಿಖೆಯಲ್ಲಾಗಲೀ ಯಾವ ಆಪಾದನೆ/ಅವ್ಯವಹಾರದ ಬಗ್ಗೆ ಅವರ ಪಾತ್ರ ಕಂಡು ಬಂದಿರುವುದಿಲ್ಲವೆಂದು ಪರಿಗಣಿಸಲಾಗಿದೆ. ಆದ್ದರಿಂದ, ತನಿಖಾ ವರದಿಯ ಪ್ರತಿಯನ್ನು 3 ರಿಂದ 20ನೇ ಎದುರುದಾರರಿಗೆ ಕಳುಹಿಸಿ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿದಾಗ 3 ರಿಂದ 8, 10 ರಿಂದ 17, 19 ಮತ್ತು 20ನೇ ಎದುರುದಾರರು ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಆದರೆ 9 ಮತ್ತು 18ನೇ ಎದುರುದಾರರು ಸಾಕಷ್ಟು ಕಾಲಾವಕಾಶವನ್ನು ನೀಡಿದರೂ ಸಹ ತನಿಖಾ ವರದಿಗೆ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿರುವುದಿಲ್ಲ.

ಈ ಪ್ರಕರಣದಲ್ಲಿ ದೂರು, ಮತ್ತು ಅದಕ್ಕೆ ಲಗತ್ತಾದ ದಾಖಲಾತಿಗಳು, ಮೇಲ್ಕಂಡ ಎದುರುದಾರರ ಆಕ್ಷೇಪಣೆ, ತನಿಖಾ ವರದಿ ಮತ್ತು ಅದಕ್ಕೆ ಲಗತ್ತಾದ ದಾಖಲಾತಿಗಳನ್ನು ಕೂಲಕಂಪವಾಗಿ ಪರಿಶೀಲನೆ ಮಾಡಲಾಗಿ, 2005 ರಿಂದ 2013ನೇ ಸಾಲಿನವರೆಗೆ ಉಟಕನೂರು ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಮಹಾತ್ಮ ಗಾಂಧಿ ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಅನುದಾನವನ್ನು ಸಮರ್ಪಕವಾಗಿ ನಿರ್ವಹಿಸದೇ ಕೂಲಿ ಕಾರ್ಮಿಕರ ಖಾತೆಯಲ್ಲಿ ಹಣವನ್ನು ಎತ್ತುವಳಿ ಮಾಡಿ ಕರ ವಸೂಲಿಗಾರ ಶ್ರೀ ಹನುಮಂತ ಭಜಂತ್ರಿಯವರ ಹೆಂಡತಿ ಶ್ರೀಮತಿ ರೇಣುಕಮ್ಮ ಎಂಬುವವರ ಪ್ರಗತಿ ಗ್ರಾಮೀಣ ಬ್ಯಾಂಕಿನ ಉಳಿತಾಯ ಖಾತೆ ಸಂಖ್ಯೆ: 10781100023724 ನಲ್ಲಿ ಒಟ್ಟು ರೂ. 2,86,979/- ಹಣವನ್ನು ಜಮಾ ಮಾಡಿ ಈ ಹಿಂದೆ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ 4ನೇ ಎದುರುದಾರ/ಶ್ರೀ ಉಮಾಕಾಂತ, 9ನೇ ಎದುರುದಾರ/ಶ್ರೀ ದೊಡ್ಡಬಸಪ್ಪ, 11ನೇ ಎದುರುದಾರ/ಶ್ರೀ ತಿಮ್ಮಪ್ಪ ನಾಯಕ, 12ನೇ ಎದುರುದಾರ/ಶ್ರೀ ಶಂಕರಪ್ಪ ಮ್ಯಾಗೇರಿ ಮತ್ತು 13ನೇ ಎದುರುದಾರ/ಶ್ರೀಮತಿ ಪ್ರಮೀಳಾ, ರವರು ಹಣ

ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡು ಗುರುತರವಾದ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ. ಆದರೆ, ಈ ಪ್ರಕರಣದ ಕಡತವನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ 1 ರಿಂದ 3, 5 ರಿಂದ 8,10, 14 ರಿಂದ 20ನೇ ಎದುರುದಾರರ ಮೇಲೆ ಯಾವ ಆರೋಪಗಳು ಕಂಡು ಬಂದಿರುವುದಿಲ್ಲ.

ಈ ಪ್ರಕರಣದ ಎಲ್ಲಾ ದಾಖಲೆಗಳನ್ನು ಮತ್ತು ತನಿಖಾ ವರದಿಯನ್ನು ಕೂಲಕಂಪವಾಗಿ ಪರಿಶೀಲನೆ ಮಾಡಿದಾಗ, 4, 9, 11 ರಿಂದ 13ನೇ ಎದುರುದಾರರ ಮೇಲೆ ಈ ಕೆಳಕಂಡಂತೆ ಹಣ ದುರುಪಯೋಗ ಮಾಡಿಕೊಂಡ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದು ಕಂಡು ಬರುತ್ತದೆ.

4ನೇ ಎದುರುದಾರ/ಶ್ರೀ ಉಮಾಕಾಂತ, ರವರು ದಿನಾಂಕ: 19/10/2007 ರಿಂದ 08/10/2009 ವರೆಗೆ ರಾಯಚೂರು ಜಿಲ್ಲಾ ಮಾನ್ವಿ ತಾಲ್ಲೂಕು, ಉಟಕನೂರು ಗ್ರಾಮದ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ಮಹಾತ್ಮ ಗಾಂಧಿ ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಅನುದಾನವನ್ನು ಸಮರ್ಪಕವಾಗಿ ನಿರ್ವಹಿಸದೇ ಕೂಲಿ ಕಾರ್ಮಿಕರ ಖಾತೆಯಲ್ಲಿ ಹಣವನ್ನು ಎತ್ತುವಳಿ ಮಾಡಿ ಪಂಚಾಯತಿಯ ಉಳಿತಾಯ ಖಾತೆ ನಂ. 7565 ರಲ್ಲಿನ ಅನುದಾನದ ಹಣವನ್ನು ಪಂಚಾಯತಿ ಕರವಸೂಲಿಗಾರ ಶ್ರೀ ಹನುಮಂತ ಭಜಂತ್ರಿಯವರ ಪತ್ನಿ ಶ್ರೀಮತಿ ರೇಣುಕಾಂಬ ರವರ ಪ್ರಗತಿ ಗ್ರಾಮೀಣ ಬ್ಯಾಂಕ್ ಖಾತೆ, ಪೋತನಾಳ್‌ನ ಉಳಿತಾಯ ಖಾತೆ ನಂ. 10781100023724 (ನಂಬರ್ ಎಸ್.ಜೆ.ಜೆ.ಎನ್.ಡಿ.1684) ಗೆ ಈ ಕೆಳಕಂಡಂತೆ ಹಣವನ್ನು ವರ್ಗಾವಣೆ ಮಾಡಿದ್ದು ಕಂಡು ಬಂದಿರುತ್ತದೆ.

ದಿನಾಂಕ: 25/10/2008 ರಂದು ರೂ. 2,664/-, ರೂ. 2,664/- ರೂ. 3,700/- ರೂ. 4,440/- ರೂ. 3,996/- ರೂ. 3,996/-, ರೂ. 3,996/-: ದಿನಾಂಕ: 17/03/2009 ರಂದು ರೂ. 6,880/-: ದಿನಾಂಕ: 19/03/2009 ರಂದು ರೂ. 3,330/-: ದಿನಾಂಕ: 02/06/2009 ರಂದು ರೂ. 6,880/-: ದಿನಾಂಕ:

22/10/2009 ರಂದು ರೂ. 6,396/-: ದಿನಾಂಕ: 23/11/2009 ರಂದು ರೂ. 6,396/-,

ದಿನಾಂಕ: 17/05/2008 ರಂದು ಉಟಕನೂರು ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಉಳಿತಾಯ ಖಾತೆ ನಂ. 17706 ನಿಂದ ಅದೇ ಶ್ರೀಮತಿ ರೇಣುಕಮ್ಮ ರವರ ಮೇಲ್ಕಂಡ ಖಾತೆಗೆ ರೂ. 1,200/- ವರ್ಗಾವಣೆ ಮಾಡಿದ್ದು

ಅದರಂತೆ, ಹಣ ದುರುಪಯೋಗ ಮಾಡಿಕೊಂಡು ಕಾಮಗಾರಿಗಳ ದಾಖಲೆಗಳನ್ನು ನಿರ್ವಹಿಸುವಲ್ಲಿ ಕರ್ತವ್ಯಲೋಪ ಮಾಡಿದ್ದು ಮತ್ತು ಈ ದುರುಪಯೋಗದ ವಿಷಯವನ್ನು ಮುಚ್ಚು ಹಾಕುವ ಪ್ರಯತ್ನದಲ್ಲಿ ತನಿಖಾಧಿಕಾರಿಯವರಿಗೆ ಕಾಮಗಾರಿಗಳ ಕಡತಗಳನ್ನು ಒದಗಿಸದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

9ನೇ ಎದುರುದಾರ/ಶ್ರೀ ದೊಡ್ಡಬಸಪ್ಪ, ರವರು ದಿನಾಂಕ: 09/12/2009 ರಿಂದ 15/07/2010 ರವರೆಗೆ ರಾಯಚೂರು ಜಿಲ್ಲಾ ಮಾನ್ಯ ತಾಲ್ಲೂಕು, ಉಟಕನೂರು ಗ್ರಾಮದ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ಮಹಾತ್ಮ ಗಾಂಧಿ ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಅನುದಾನವನ್ನು ಸಮರ್ಪಕವಾಗಿ ನಿರ್ವಹಿಸದೇ ಕೂಲಿ ಕಾರ್ಮಿಕರ ಖಾತೆಯಲ್ಲಿ ಹಣವನ್ನು ಎತ್ತುವಳಿ ಮಾಡಿ ಪಂಚಾಯತಿಯ ಉಳಿತಾಯ ಖಾತೆ ನಂ. 7565 ರಲ್ಲಿನ ಅನುದಾನದ ಹಣವನ್ನು ಪಂಚಾಯತಿ ಕರವಸೂಲಿಗಾರ ಶ್ರೀ ಹನುಮಂತ ಭಜಂತ್ರಿಯವರ ಪತ್ನಿ ಶ್ರೀಮತಿ ರೇಣುಕಾಂಬ ರವರ ಪ್ರಗತಿ ಗ್ರಾಮೀಣ ಬ್ಯಾಂಕ್ ಖಾತೆ, ಪೋತನಾಳಿನ ಉಳಿತಾಯ ಖಾತೆ ನಂ. 10781100023724 (ನಂಬರ್ ಎಸ್.ಜೆ.ಜಿ.ಎನ್.ಡಿ.1684) ಗೆ ಈ ಕೆಳಕಂಡಂತೆ ಹಣವನ್ನು ವರ್ಗಾವಣೆ ಮಾಡಿದ್ದು ಕಂಡು ಬಂದಿರುತ್ತದೆ.

ದಿನಾಂಕ: 04/01/2010 ರಂದು ರೂ. 6,396/-, ರೂ. 6,396/- ಮತ್ತು ರೂ. 6,888/-: ದಿನಾಂಕ: 12/01/2010 ರಂದು ರೂ. 6,396/- ಮತ್ತು ರೂ. 6396/-: ದಿನಾಂಕ: 21/01/2010 ರಂದು 6,396/- ಮತ್ತು ರೂ. 3,890/-:

ದಿನಾಂಕ: 29/03/2010 ರಂದು ರೂ. 6,396/-, ರೂ. 3,936/-, 3,608/-, ರೂ. 6,396/-, ರೂ. 6,396/-, ರೂ. 6,396, ರೂ. 6,808/-, ರೂ. 6,000/-, ರೂ. 6,396/-, ರೂ.2,296/-, ರೂ. 6,396/-, ರೂ. 8,000/-, ರೂ. 5,000/-, ರೂ. 6,396/-, ಮತ್ತು ರೂ. 6,396/-: ದಿನಾಂಕ: 04/06/2010 ರಂದು ರೂ. 4,264/-, ರೂ. 6,800/-, ರೂ. 5,000/-, ರೂ. 8,920/-, ರೂ. 5,000/-, ರೂ. 4,756/-, ಮತ್ತು ರೂ. 6,068/-: ದಿನಾಂಕ: 05/06/2010 ರಂದು, ರೂ. 26,676/-, ಮತ್ತು ರೂ. 6,396/-

ಅದರಂತೆ, ಹಣ ದುರುಪಯೋಗ ಮಾಡಿಕೊಂಡು ಕಾಮಗಾರಿಗಳ ದಾಖಲೆಗಳನ್ನು ನಿರ್ವಹಿಸುವಲ್ಲಿ ಕರ್ತವ್ಯಲೋಪ ಮಾಡಿದ್ದು ಮತ್ತು ಈ ದುರುಪಯೋಗದ ವಿಷಯವನ್ನು ಮುಚ್ಚು ಹಾಕುವ ಪ್ರಯತ್ನದಲ್ಲಿ ತನಿಖಾಧಿಕಾರಿಯವರಿಗೆ ಕಾಮಗಾರಿಗಳ ಕಡತಗಳನ್ನು ಒದಗಿಸದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

11ನೇ ಎದುರುದಾರ/ಶ್ರೀ ತಿಮ್ಮಪ್ಪ ನಾಯಕ, ರವರು ದಿನಾಂಕ: 16/12/2010

ರಿಂದ 24/07/2011 ವರೆಗೆ ರಾಯಚೂರು ಜಿಲ್ಲಾ ಮಾನ್ವಿ ತಾಲ್ಲೂಕು, ಉಟಕನೂರು ಗ್ರಾಮದ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ಮಹಾತ್ಮ ಗಾಂಧಿ ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಅನುದಾನವನ್ನು ಸಮರ್ಪಕವಾಗಿ ನಿರ್ವಹಿಸದೇ ಕೂಲಿ ಕಾರ್ಮಿಕರ ಖಾತೆಯಲ್ಲಿ ಹಣವನ್ನು ಎತ್ತುವಳಿ ಮಾಡಿ ದಿನಾಂಕ:18/02/2011 ರಂದು ರೂ. 6,600/- ಅನ್ನು ಪಂಚಾಯತಿಯ ಉಳಿತಾಯ ಖಾತೆ ನಂ. 7565 ರಲ್ಲಿನ ಅನುದಾನದ ಹಣವನ್ನು ಪಂಚಾಯತಿ ಕರವಸೂಲಿಗಾರ ಶ್ರೀ ಹನುಮಂತ ಭಜಂತ್ರಿಯವರ ಪತ್ನಿ ಶ್ರೀಮತಿ ರೇಣುಕಾಂಬ ರವರ ಪ್ರಗತಿ ಗ್ರಾಮೀಣ ಬ್ಯಾಂಕ್ ಖಾತೆ, ಪೋತನಾಳಿನ ಉಳಿತಾಯ ಖಾತೆ ನಂ. 10781100023724 (ನಂಬರ್ ಎಸ್.ಜೆ.ಜಿ.ಎನ್.ಡಿ.1684) ಗೆ ವರ್ಗಾವಣೆ ಮಾಡಿ ಹಣ ದುರುಪಯೋಗ ಮಾಡಿಕೊಂಡು ಕಾಮಗಾರಿಗಳ ದಾಖಲೆಗಳನ್ನು ನಿರ್ವಹಿಸುವಲ್ಲಿ ಕರ್ತವ್ಯಲೋಪ

ಮಾಡಿದ್ದು ಮತ್ತು ಈ ದುರುಪಯೋಗದ ವಿಷಯವನ್ನು ಮುಚ್ಚು ಹಾಕುವ ಪ್ರಯತ್ನದಲ್ಲಿ ತನಿಖಾಧಿಕಾರಿಯವರಿಗೆ ಕಾಮಗಾರಿಗಳ ಕಡತಗಳನ್ನು ಒದಗಿಸದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

12ನೇ ಎದುರುದಾರ/ಶ್ರೀ ಶಂಕ್ರಪ್ಪ ಮ್ಯಾಗೇರಿ: ರವರು ದಿನಾಂಕ:

25/07/2011 ರಿಂದ 18/11/2011 ವರೆಗೆ ರಾಯಚೂರು ಜಿಲ್ಲಾ ಮಾನ್ವಿ ತಾಲ್ಲೂಕು, ಉಟಕನೂರು ಗ್ರಾಮದ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ಮಹಾತ್ಮ ಗಾಂಧಿ ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಅನುದಾನವನ್ನು ಸಮರ್ಪಕವಾಗಿ ನಿರ್ವಹಿಸದೇ ಕೂಲಿ ಕಾರ್ಮಿಕರ ಖಾತೆಯಲ್ಲಿ ಹಣವನ್ನು ಎತ್ತುವಳಿ ಮಾಡಿ ದಿನಾಂಕ: 26/08/2011 ರಂದು ರೂ. 7,625/- ಅನ್ನು ಪಂಚಾಯತಿಯ ಉಳಿತಾಯ ಖಾತೆ ನಂ. 7565 ರಲ್ಲಿನ ಅನುದಾನದ ಹಣವನ್ನು ಪಂಚಾಯತಿ ಕರವಸೂಲಿಗಾರ ಶ್ರೀ ಹನುಮಂತ ಭಜಂತ್ರಿಯವರ ಪತ್ನಿ ಶ್ರೀಮತಿ ರೇಣುಕಾಂಬ ರವರ ಪ್ರಗತಿ ಗ್ರಾಮೀಣ ಬ್ಯಾಂಕ್ ಖಾತೆ, ಪೋತನಾಳಿನ ಉಳಿತಾಯ ಖಾತೆ ನಂ. 10781100023724 (ನಂಬರ್ ಎಸ್.ಜೆ.ಜಿ.ಎನ್.ಡಿ.1684) ಗೆ ವರ್ಗಾವಣೆ ಮಾಡಿ ಹಣ ದುರುಪಯೋಗ ಮಾಡಿಕೊಂಡು ಕಾಮಗಾರಿಗಳ ದಾಖಲೆಗಳನ್ನು ನಿರ್ವಹಿಸುವಲ್ಲಿ ಕರ್ತವ್ಯಲೋಪ ಮಾಡಿದ್ದು ಮತ್ತು ಈ ದುರುಪಯೋಗದ ವಿಷಯವನ್ನು ಮುಚ್ಚು ಹಾಕುವ ಪ್ರಯತ್ನದಲ್ಲಿ ತನಿಖಾಧಿಕಾರಿಯವರಿಗೆ ಕಾಮಗಾರಿಗಳ ಕಡತಗಳನ್ನು ಒದಗಿಸದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

13ನೇ ಎದುರುದಾರ/ಶ್ರೀಮತಿ ಪ್ರಮೀಳಾ: ರವರು ದಿನಾಂಕ: 19/11/2011

ರಿಂದ 19/01/2012 ರವರೆಗೆ ರಾಯಚೂರು ಜಿಲ್ಲಾ ಮಾನ್ವಿ ತಾಲ್ಲೂಕು, ಉಟಕನೂರು ಗ್ರಾಮದ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ಮಹಾತ್ಮ ಗಾಂಧಿ ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಅನುದಾನವನ್ನು ಸಮರ್ಪಕವಾಗಿ ನಿರ್ವಹಿಸದೇ ಕೂಲಿ

ಕಾರ್ಮಿಕರ ಖಾತೆಯಲ್ಲಿ ಹಣವನ್ನು ಎತ್ತುವಳಿ ಮಾಡಿ ದಿನಾಂಕ: 13/01/2012 ರಂದು ರೂ. 5,000/- ಅನ್ನು ಪಂಚಾಯತಿಯ ಉಳಿತಾಯ ಖಾತೆ ನಂ. 7565 ರಲ್ಲಿನ ಅನುದಾನದ ಹಣವನ್ನು ಪಂಚಾಯತಿ ಕರವಸೂಲಿಗಾರ ಶ್ರೀ ಹನುಮಂತ ಭಜಂತ್ರಿಯವರ ಪತ್ನಿ ಶ್ರೀಮತಿ ರೇಣುಕಾಂಬ ರವರ ಪ್ರಗತಿ ಗ್ರಾಮೀಣ ಬ್ಯಾಂಕ್ ಖಾತೆ, ಪೋತನಾಳನ ಉಳಿತಾಯ ಖಾತೆ ನಂ. 10781100023724 (ನಂಬರ್ ಎಸ್.ಜೆ.ಜೆ.ಎನ್.ಡಿ.1684) ಗೆ ವರ್ಗಾವಣೆ ಮಾಡಿ ಹಣ ದುರುಪಯೋಗ ಮಾಡಿಕೊಂಡು ಕಾಮಗಾರಿಗಳ ದಾಖಲೆಗಳನ್ನು ನಿರ್ವಹಿಸುವಲ್ಲಿ ಕರ್ತವ್ಯಲೋಪ ಮಾಡಿದ್ದು ಮತ್ತು ಈ ದುರುಪಯೋಗದ ವಿಷಯವನ್ನು ಮುಚ್ಚು ಹಾಕುವ ಪ್ರಯತ್ನದಲ್ಲಿ ತನಿಖಾಧಿಕಾರಿಯವರಿಗೆ ಕಾಮಗಾರಿಗಳ ಕಡತಗಳನ್ನು ಒದಗಿಸದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

ಮೇಲ್ಕಂಡಂತೆ 4,9,11 ರಿಂದ 13ನೇ ಎದುರುದಾರರ ಕರ್ತವ್ಯಲೋಪವನ್ನು ಗಣನೆಗೆ ತೆಗೆದುಕೊಂಡಾಗ 4,11 ರಿಂದ 13ನೇ ಎದುರುದಾರರು ಸಲ್ಲಿಸಿದ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಯಾವ ಸಮಾಧಾನಕರವಾದ ಅಂಶಗಳು ಕಂಡುಬರುವುದಿಲ್ಲವಾದ್ದರಿಂದ, ಎದುರುದಾರರ ವಿರುದ್ಧದ ತನಿಖೆಯನ್ನು ಕೈಬಿಡಲು ಯಾವುದೇ ತೃಪ್ತಿಕರ/ಸಮಾಧಾನಕರ ಕಾರಣ ತೋರಿಸಿಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬರಲಾಗಿದೆ. ಅದಲ್ಲದೇ 9ನೇ ಎದುರುದಾರರು ಯಾವ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿಲ್ಲವಾದ್ದರಿಂದ ಅವರ ವಿರುದ್ಧ ಸಹ ತನಿಖೆಯನ್ನು ಕೈಬಿಡಲು ಯಾವುದೇ ತೃಪ್ತಿಕರ/ಸಮಾಧಾನಕರ ಕಾರಣ ತೋರಿಸಿಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬರಲಾಗಿದೆ.

12ನೇ ಎದುರುದಾರರು ದಿನಾಂಕ: 31/01/2013 ರಂದು ಸರ್ಕಾರಿ ಸೇವೆಯಿಂದ ವಯೋನಿವೃತ್ತಿ ಹೊಂದಿದ್ದು, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆಗಳ ನಿಯಮ 214(2)(ಬಿ)(1)ರ ಪ್ರಕಾರ 12ನೇ ಎದುರುದಾರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಕೈಗೊಳ್ಳಲು ಸರ್ಕಾರವು ಪೂರ್ವಾನುಮತಿ ನೀಡಬೇಕಾಗಿರುತ್ತದೆ. ಈ ಪ್ರಕರಣದಲ್ಲಿ ಮೇಲೆ ತೋರಿಸಿದಂತೆ ಈ ಎದುರುದಾರರು ಹಣ ದುರುಪಯೋಗದ ದುರ್ನಡತೆಯನ್ನು ಬೆಳಕಿಗೆ ಬರದಂತೆ/ಬಹಿರಂಗವಾದಂತೆ ವ್ಯವಸ್ಥಿತವಾಗಿ

ನಿರ್ವಹಿಸಿದ್ದು, ಅಲ್ಲದೇ ತನಿಖಾಧಿಕಾರಿಯವರಿಗೆ ತಮ್ಮ ದುರುಪಯೋಗವನ್ನು ಮುಚ್ಚಿ ಹಾಕುವ ಪ್ರಯತ್ನದಲ್ಲಿ ಕಡತಗಳನ್ನು ಒದಗಿಸದೇ ದುರ್ನಡತೆವೆಸಗಿರುವುದನ್ನು ಪರಿಗಣನೆಗೆ ತೆಗೆದುಕೊಂಡರೆ ಕೇವಲ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡ ಅವಧಿ ಅಥವಾ ದಿನಾಂಕಕ್ಕೆ ಸೀಮಿತವಾಗಿರುವುದಿಲ್ಲ ಮತ್ತು ಅವರು ಸರ್ಕಾರಿ ಸೇವೆಯಲ್ಲಿ ಇರುವವರೆಗಿನ ನಿರಂತರವಾದ ದುರ್ನಡತೆಯಾಗಿದ್ದು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆಗಳ ನಿಯಮ 214(2)(ಬಿ)(2) ರ ನಿಬಂಧನೆ ಅವರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಯಾವ ರೀತಿ ಅಡ್ಡಿಯಾಗುವುದಿಲ್ಲವೆಂದು ಅಭಿಪ್ರಾಯಪಡಲಾಗಿದೆ.

ಆದ್ದರಿಂದ, 4, 9,11 ರಿಂದ 13ನೇ ಎದುರುದಾರರು ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದು, ತಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ನಿಷ್ಠೆ ತೋರದೇ, ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿ, ಅವ್ಯವಹಾರದ ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆ (ನಡತೆ) ನಿಯಮ 1966 ನಿಯಮ 3 (1) (i) ರಿಂದ (iii) ರನ್ನು ಉಲ್ಲಂಘಿಸಿದ ಬಗ್ಗೆ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಅರ್ಹರಾಗಿದ್ದಾರೆಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ತೋರುತ್ತಿದ್ದುದರಿಂದ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆಗಳ ನಿಯಮ 214(2)(ಬಿ)(1) ರನ್ವಯ 12ನೇ ಎದುರುದಾರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಪೂರ್ವಾನುಮತಿ ನೀಡಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮ 1957ರ ನಿಯಮ 14-ಎ ರನ್ವಯ 4,9,11 ರಿಂದ 13ನೇ ಎದುರುದಾರರ ವಿರುದ್ಧ ಜಂಟಿ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಒಪ್ಪಿಸುವಂತೆ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ ಕಲಂ 12(3)ರನ್ವಯ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿದೆ.

Since said facts and material on record prima facie show that, the respondents/DGOs (1) Sri. Guragunte Shivashankarappa (2) SriMandoli Manohara Shankarappa, (3) Sri. Mallikarjuna Karanje, (4) Ammanna Shankar and (5) Sri. Syed Kutbuddin Khadri have committed grave misconduct, now, acting under Section 12(3) of

Karnataka Lokayukta Act, recommendation is made to the Competent Authority to initiate disciplinary proceedings against the respondents for misconduct under Rule 3(1)(i) to (iii) of KCS(conduct) rules 1966 the Govt. after consideration of materials, has entrusted enquiry to Hon'ble Upalokayukta. Hence, the charge.

5. The Article of charge was issued to the DGOs calling upon them to appear before this authority and to submit written statement.

6. The DGOs appeared before this inquiry authority in pursuance to the service of the Article of charges. In FOS plea of the DGOs have been recorded and they pleaded not guilty and claimed for holding inquiry. Thereafter, they submitted written statement.

7. DGO No.2 to 4 submitted written statement, DGO-2 in his written statement has stated that he made all his efforts to maintain official work of the alleged charges and not caused Misconduct and he maintained secrecy and did not do official favor to the applicant/complainant but complainant made false allegation against him without any reason, complainant has filed false and unnecessary complaint to make false accusation against him. He further submitted that complainant has made prompt service and followed the direction of the higher officers orders. He further submitted that the complainant has not filed proper complaint and made false allegations against him. He has further submits that there was no specific complaint against this.

8. He has further submitted that the Zilla Panchayat has not given any specific instruction to the official for attending the complainant's work. He has further submitted that even though he



doesn't know about the complainant's file he rendered his service but it is the duty of the Higher officials or Executives should have a responsibility to pass appropriate orders within the specified period and to gave direction for disposing the matter or should have issued notices or endorsement to the complainant for the same to approach the matter after the completion of investigation but the complainant filed complaint alleging false accusation and kept in mind to harass him. With these grounds, he prayed to drop the charges leveled against him.

9. DGO-3 and DGO-4 submitted similar written statement and have stated that they are not aware that Renukamma is a wife of Mr. Hanumanta Bhajantri who was working as a Tax Collector in the same Grama panchayat. The sum of Rs.6600/- from the S/B account No.7565 of Grama deposited the same amount in the Pragati Garameena Bank, account S/B No.10781100023724 (No.S.J.J.N.D.1684) belongs to the one Smt. Renukamba is not deliberate. Further submitted that he has issued the cheque to the workers as per the instruction and as per the pay order of the Branch Manager. He had the power to disburse wages to the worker on production of wage slip and withdrawal slip by the worker or his authorised representatives.

10. DGO-3 and DGO-4 have further submitted that cheques were issued to certain workers from the account held by Grama Panchyath. The cheques were issued under the impression that she is also job Card holder. In order to avoid delay in payment, Since any case of delay in are entitled payment, the labours to receive payment of compensation. In fact based on that record the Dy.Sp has come to

the conclusion about the payment of amount without any verification of the list of workers in the muster roll which were addressed to the Branch Manager and documents relating to the account of the workers. He has performed his duty for 7 months and after completion of his period, on 25-07-2011 he gave his charge to one Mr. Shankarappa Mageri, in charge PDO Utakanuru Grama Panchayat and also transferred all the relevant documents to the Mr Umakant, Secretary Grade II on 30-01-2012. He produced the particulars of Charge to the Dy.Sp. Lokayuktha Raichur, for their verification but he has not issued any endorsement for the same. Since after the long lapse of time he is not in position to produce the all document pertains to Utakanuru grama panchayath which are not in his custody. With these grounds, they prayed to drop the charges leveled against them.

11. The DGO-1, DGO-2, DGO-4 and DGO-5 has not appeared after the FOS was recorded. Hence, the DGO-1,2,4&5 were placed exparte under rule 11(20) of Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957 and case is posted for evidence of the Disciplinary authority.

12. The disciplinary authority has examined the complainant Sri.G.Hanumantha Ubdal, R/o Ubdal, Manvi Taluk, Raichur District as PW.1, Sri.Ramanagowda Hatti, Deputy Superintendent of Police, Ramadurga, Belgaum as PW-2 and got marked documents as **Ex.P-1** to **ExP-6**.

13. Thereafter, second oral statement of DGO No.3 was recorded. Opportunity was provided to DGOs to adduce evidence and DGO-3 Sri.Thimmappa Naika, the then Grade-1 Secretary, has got

examined himself as DW-1 and got marked one documents as **Ex.D-1 to Ex.D-4.**

14. Heard the submissions of Presenting Officer and DGO-3 submitted his written arguments. Perused the entire records. The only point that arise for my consideration is:

**1. Whether the Disciplinary Authority proves the charge framed against the DGOs ?**

My finding on the above point is in **AFFIRMATIVE** for the following:

**REASONS**

15. According to PW-1 in Utakanuru Grama Panchayath in NREG scheme and 13<sup>th</sup> finance scheme from the year 2005-2014 the money was misappropriated by depositing the amount to the family members of Panchayath officials. Therefore he has lodged the complaint along with from No. 1 and 2 as per Ex.P-1 to 3. At that time Smt. Hanumamma W/o Huchappa was the president of grama panchayath and her children was harassing him. Therefore on 28.8.2013 he submitted an application to close the complaint as per Ex.P-4.

16. According to the PW-2 he received further investigation of this case from Sri.S.B.Patil, he verified the documents collected by Sri.S.B.Patil, though the DGOs had received notices from Sri.S.B.Patil they have not produced the documents for the period from 2005-2013.

17. On 8.5.2014 Manvi taluk panchayath Executive Officer had forwarded the report of Assistant Director, Employment Guarantee scheme to the D.S.P., Sri.S.B.Patil. According to the said report, from the year 2005-2013 in Utakanuru Grama Panchayath the documents were not maintained. On 17.7.2015 the Executive officer directed Sri.Kotrappa, Assistant Director and Sri.BhimSenrao, Manager to enquiry about the documents and to produce the documents before DSP Karnataka Lokayukta. On 1.8.2015 the Executive Officer directed the DGO to produce the documents. On 6.8.2015, Chief Executive officer directed the Executive officer to produce the documents.

18. Further according to PW-2 on 21.1.2016 the Assistant Director reported that the documents were not available and furnished the details of DGOs. When enquired the complainant, the documents were not available with him. The complainant was scared and not shown the spot. He verified the documents pertaining to the year 2013-14 produced by Sri.Malaiah Panchayath development officer and on visiting the spot he found that, according to the documents the works were executed. The localities also have stated that the works were executed. Therefore he has submitted report Ex.P-5. During the tenure of DGO they failed to maintain and produce the documents and thereby committed dereliction of duty. According to bank details a sum of Rs. 2,86,979/- was deposited to the bank account of Smt.Renukamma W/o Hanumantha Bajantri Bill collector.

19. In the cross examination PW-2 has deposed that DGO-3 was working as Secretary and I/c Panchayath development officer from 16.10.2010 to 24.7.2011. He denies that a sum of Rs. 6600/-

was deposited to the bank account of Smt.Renukamma for the labour work done under job card. He has deposed that himself and earlier DSP had not given notices to DGO-3 to produce the documents. He visited Utakanuru Grama Panchayath office on 5.2.2016. He had only informed the present Panchayath development officer to be present in the office. The president, Panchayath development officer Smt. Saraswathi informed orally that the documents pertaining to taken over charge and handing over charge were not maintained. But she has not given a written statement. The taluk panchayath submitted the service details of the DGOs. He has not verified the website details. PW-2 has voluntarily deposed that the Assistant Director, Akshara Dasoha and Manager, Assistant Director, Employment Guarantee scheme have verified website details and forwarded the details. In his report he has mentioned that the taluk panchayath Executive officer has not supervised properly. He has not verified the audit report. He denies that he has not asked the DGOs and complainant to produce the documents. He denies that he has submitted a false report and giving false evidence.

20. According to DW-1 from 16.10.2010 to 24.7.2011 the Panchayath development officer Chandramma was working. He handed over the documents, handed over by Panchayath development officer Chandra Eranna and the documents pertaining to the works done during his tenure to his successor Panchayath development officer Shankarappa Mygeri on 25.7.2011. On 10.11.2014 along with the two different letters he has forwarded the details to the DSP, Karnataka Lokayukta, Raichur.

21. Further according to DW-1 the complainant has not produced any documents to prove the charges. During his tenure, he paid sum of Rs. 6,600/- to Smt.Renukamma W/o Hanumantha Bajantri, Bill collector, to her bank account towards labour charges, according to the approval given by Executive officer. Smt.Renukamma W/o Hanumantha Bajantri Bill collector was already having job card earlier to his tenure. According to the documents maintained labour charges was paid to her. There were no rules that family members of bill collector shall not have the job card and shall not do the labour work under NREG scheme. Therefore he has paid the amount to Smt.Renukamma through her bank account. He was not aware that Smt.Renukamma was wife of Hanumantha Bajantri the Bill collector. The Chief Executive officer and Executive Officer have not taken any steps to seize the concerned documents. He has produced the acknowledgement for having taken over the charge along with documents and handing over, documents to his successor. DW-1 has produced the certificate Ex.D-1 and copies of statements Ex.D-2 to Ex.D-4.

22. In the cross examination DW-1 admits that sufficient fund was granted to Utakanuru Grama Panchayath under NREG scheme. He admits that during his tenure Hanumantha Bajantri was working as Bill collector. He denies that on 18.2.2011 a sum of Rs. 6600/- was deposited to the bank account of Smt.Renukamma W/o Hanumantha Bajantri, Bill collector and thereby misappropriated the government funds under MGNREGA scheme. When the Investigating officer visited Utakanuru Grama Panchayath, he was not working there. He denies that he was working in Utakanuru Grama Panchayath when the

Investigating officer visited Utakanuru Grama Panchayath. He denies that himself and other four DGOs deposited a sum of Rs. 2,86,979/- to the bank account of Smt.Renukamma and misappropriated the government funds. He denies that without executing government schemes as per guidelines he has committed dereliction of duty. Giving a job card itself is dereliction of duty, but further the DGOs went further to deposit money to the bank account of Smt.Renukamma and committed dereliction of duty.

23. According to the Investigating officer report Ex.P-5 out of 71 works executed in Utakanuru Grama Panchayath jurisdiction. The Investigating officer has inspected some of the works in random and found that the works were executed, but from the year 2005 to 2012-13 the Panchayath development officer's who worked in Utakanuru Grama Panchayath have failed to maintain the documents and to produce them. In the year 2007 a sum of Rs. 2070, in the year 2008 a sum of Rs. 20656, in the year 2009 a sum of Rs. 42690/-, in the year 2010 a sum of Rs. 193338/-, in the year 2011 a sum of Rs. 14425/-, in the year 2012 a sum of Rs. 5000/- in total a sum of Rs. 2,86,979/- was deposited to the bank account of Smt. Renukamma W/o Hanumantha Bhajantri bill collector.

24. The bank statement found along with the report Ex.P-5 shows that Smt. Renukamma has bank account in Pragathi Gramin Bank, Pothnal, Account No. 10781100023724, Utakanuru Grama Panchayath account code is 7565. On 21.5.2007 a sum of Rs. 2070/-, on 17.5.2008 a sum of Rs.1200/-, on 25.10.2008 a sum of Rs.2664/-, on the same day a sum of Rs. 2664/- and 3700/-, Rs. 4440/-, Rs. 3996/-, Rs. 3996/-, Rs. 3996/-, on 17.3.2009 a sum of Rs. 6880/-, on

19.3.2009 a sum of Rs. 3330/- on 2.6.2009 a sum of Rs. 6888/- on the same day Rs. 8/-, on 22.10.2009 a sum of Rs. 6396/-, on 23.11.2009 a sum of Rs. 6396/-, on 3.12.2009 a sum of Rs. 6396/-. On 4.1.2010 a sum of Rs. 6396/-, on the same day a sum of Rs. 6396/-, 6888/-, on 12.1.2010 a sum of Rs.6396/-, on the same day a sum of Rs. 6396/-, on 21.1.2010 a sum of Rs. 6396/-, on the same day a sum of Rs. 3696/-, on 29.3.2010 a sum of Rs. 6396/-, on the same day a sum of Rs. 3936/-, a sum of Rs.3608/-, a sum of Rs. 6396/-, a sum of Rs. 6396/-, a sum of Rs. 6396/-, a sum of Rs. 6888/-, a sum of Rs. 6000/-, a sum of Rs. 6396/-, a sum of Rs. 2296/-, a sum of Rs. 6396/-, a sum of Rs. 8000/-, a sum of Rs. 5000/-, a sum of Rs. 6396/-, a sum of Rs. 6396/-, on 4.6.2010 a sum of Rs.4264/-, a sum of Rs. 6800/-, a sum of Rs. 5000/-, a sum of Rs. 8920/-, a sum of Rs. 5000/-, a sum of Rs. 4756/-, a sum of Rs. 6068/-, on 5.6.2010 a sum of Rs.26076/-, a sum of Rs. 6396/-, on 18.2.2011 a sum of Rs. 6600/-, on 26.8.2011 a sum of Rs.7625/-, on 13.1.2012 a sum of Rs. 5000/- was deposited to the S.B account of Smt. Renukamma W/o Hanumantha Bhajantri bill collector from Utakanuru Grama Panchayath account No. SB 7565.

**25.** Not only that Smt. Renukamma deposited cash of Rs. 10,000/-, Rs.15,000/-, Rs.10,000/- Rs. 10,000/-, Rs.10,000/-, Rs.2,00,000/-, Rs.80,000/-. Rs. 1,00,000/-, Rs.41764/-, Rs.20,000/-, Rs.19,000/- by cash, Rs. 99438/-, Rs.10,000/-, Rs. 44,400/-, Rs. 38719/-, Rs.10,000/-, was deposited to the bank account of Smt.Renukamma. Here the question that arise is if really Smt. Renukamma was a labour, why the DGOs have not explained how Smt. Renukamma W/o Hanumantha Bhajantri bill collector have so much of money to deposit to her bank account. Therefore the



contention of DGO-3 that Smt. Renukamma was the job card holder, she worked as a labour under MGNREGA scheme, therefore labour charges was deposited to her account, cannot be accepted.

26. Even now before this authority the DGOs have not produced the documents pertaining to the works done under MGNREGA scheme from the year 2005 to 2013. Smt. Renukamma is one example that the DGOs depositing to the Bank Account of the family member & DGOs have misappropriated lakhs of rupees. The DGOs -1, 2, 4 and 5 have not at all chosen to cross examine PW-2. They have not co-operated for investigation and also for trial. Subsequently they remained exparty.

27. DGO-1 to 5 were working in Utakanuru Grama Panchayath from the year 2005 to 2013 MGNREGA Scheme. DGO-1 was working from 29.10.2007 to 8.12.2009 and from 20.1.2012 to 4.12.2013, DGO-2 was working from 9.12.2009 to 15.7.2010, DGO-3 was working from 16.12.2010 to 24.7.2011, DGO-4 was working from 25.7.2011 to 18.11.2011 and DGO-5 was working from 19.11.2011 to 19.1.2012.

28. From the year 2005 to 2013 in Utakanuru Grama Panchayath, under MGNREGA Scheme the DGOs without properly utilizing Grama Panchayath funds, misappropriated the amount by depositing a sum of Rs. 2,86,979/- to the SB account of Smt. Renukamma W/o Hanumantha Bhajantri Bill collector on different dates. As discussed above on 25.10.2008 a sum of Rs. 2664/-, on the same day a sum of Rs. 2664/-, a sum of Rs. 3700/-, a sum of Rs.4440/-, a sum of Rs.3996/-, a sum of Rs.3996/-, a sum of Rs.3996/-

on 17.3.2009 a sum of Rs. 6880/-, on 19.3.2009 a sum of Rs. 3330/-, on 2.6.2009 a sum of Rs. 6880/-, on 22.10.2009 a sum of Rs. 6396/-, on 23.11.2009 a sum of Rs. 6396/- and other amount was deposited to the account No. 10781100023724 belonging to Smt. Renukamma W/o Hanumantha Bhajantri Bill collector.

29. On 17.5.2008 a sum of Rs. 1200/- was deposited, on 18.2.2011 a sum of Rs. 6600/-, on 26.8.2011 a sum of Rs. 7625/-, on 13.1.2012 a sum of Rs. 5000/- was deposited to the bank account of Smt. Renukamma W/o Hanumantha Bhajantri bill collector. If really Smt. Renukamma was a labour worked on the basis of job card, what was the occasion to the DGOs to deposit three to four times a day to her bank account. The report Ex.P-5 and enclosures clearly shows that the DGOs not maintained the documents, not properly managed the funds released under MGNREGA Scheme and works were not properly executed. The bank statement found along with report Ex.P-5 clearly shows that the DGOs with a malafide intension deposited money to bank account of Smt. Renukamma. Not only that huge amount was withdrawn at a time.

30. Therefore, overall examination of the evidence on record shows that the disciplinary authority has established the charges leveled against DGOs No.1 to 5 and DGO-1 is held responsible for Rs. 62,934/-, DGO-2 is held responsible for Rs.2,02,740/-, DGO -3 is held responsible for Rs. 6,600/-, DGO-4 is held responsible for Rs.7,625/- and DGO-5 is held responsible for Rs.5,000/- which is the loss caused to state exchequer. Hence, I proceed to record the following:-

**FINDINGS**

31. The Disciplinary Authority has proved the charge leveled against DGOs No.1 to 5 and DGO-1 is held responsible for Rs.62,934/-, DGO-2 is held responsible for Rs.2,02,740/-, DGO -3 is held responsible for Rs. 6,600/-, DGO-4 is held responsible for Rs.7,625/- and DGO-5 is held responsible for Rs.5,000/- which is the loss caused to state exchequer. Hence, this report is submitted to Hon'ble Upalokayukta for further action.

32. The Date of retirement of DGO-1 is 2.6.2027, DGO-2 is 31.10.2036, DGO-3 is 30.6.2040 (obtained over phone), DGO -4 is 30.11.2015 and DGO -5 is 31.6.2036.

*Sdt-*  
(S.GOPALAPPA)

I/c Additional Registrar Enquiries-9  
Karnataka Lokayukta, Bengaluru.

**i) List of witnesses examined on behalf of Disciplinary Authority.**

PW.1	Sri.G.Hanumantha Ubdal, R/o Ubdal, Manvi Taluk, Raichur District original
PW-2	Sri.Ramanagowda Hatti, Deputy Superintendent of Police, Ramadurga, Belgaum original

**ii) List of Documents marked on behalf of Disciplinary Authority.**

Ex.P 1	Ex.P-1 is the complaint dtd: 10.7.2013 original
Ex.P 2 & 3	Ex.P-2 and 3 the complaint dtd: 1.7.2013 original
Ex.P-4	Ex.P-4 is the letter dtd: 28.8.2013 from complainant to Hon'ble Lokayukta original
Ex.P-5	Ex.P-5 is the report dtd: 7.2.2016 from DSP Karnataka Lokayukta Raichur to Additional Registrar of Enquiries-4 Karnataka Lokayukta Bengaluru original
Ex.P-6	Ex.P-6 are documents enclosed to Ex.P-5

**iii) List of witnesses examined on behalf of DGOs**

DW-1	Sri. Thimmappa Naika, the then Grade-I Secretary,
------	---

**iv) List of documents marked on behalf of DGO**

Ex.D-1	Ex.D-1 is the certified letter dtd: 28.10.2022 from Panchayath development officer Utakanoor grama panchayath Manvi taluk, to DGO-3
Ex.D-2	Ex.D-2 is the letter dtd: 10.11.2014 from DGO-3 to DSP Karnataka Lokayukta Raichur

Ex.D-3	Ex.D-3 is the letter dtd: 10.11.2014 from DGO-3 to DSP Karnataka Lokayukta Raichur
Ex.D-4	Ex.D-4 is the letter dtd: 25.7.2011 from DGO-3 to EO Manvi Taluk panchayath Raichur District

  
(S.GOPALAPPA)

I/c Additional Registrar Enquiries-9  
Karnataka Lokayukta,  
Bengaluru.



**GOVERNMENT OF KARNATAKA****KARNATAKA LOKAYUKTA**

No.UPLOK-1/DE/54/2017/ARE-9

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560001  
Date: 17<sup>th</sup> January, 2023.

**RECOMMENDATION**

Sub: Departmental Inquiry against Smt./Shriyuths:

- (1) Umakanth, the then Grade-2 Secretary and in-charge Panchayath Development Officer, Utakanuru Grama Panchayath, Manvi Taluk, Raichur District;
- (2) Doddabasappa, the then Panchayath Development Officer, Utakanuru Grama Panchayath, Manvi Taluk, Raichur District;
- (3) Thimmappa Naika, the then Grade-1 Secretary, Utakanuru Grama Panchayath, Manvi Taluk, Raichur District;
- (4) Shankrappa Myageri, the then in-charge Panchayath Development Officer, Utakanuru Grama Panchayath, Manvi Taluk, Raichur District (presently retired); and
- (5) Pramila, the then Grade-1 Secretary and in-charge Panchayath Development Officer, Utakanuru Grama Panchayath, Manvi Taluk, Raichur District-reg.

Ref: 1) Government Order No.ಗೌಅಪ/877/ಗೌಪಂಕಾ/2016, Bengaluru, dated: 07/01/2017.

2) Nomination Order No.UPLOK-1/DE/54/2017, Bengaluru, dated: 12/01/2017 of Upalokayukta, State of Karnataka, Bengaluru.

3) Inquiry Report dated: 13/01/2023 of Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru.

\*\*\*\*\*

The Government by its order dated: 07/01/2017 initiated the disciplinary proceedings against (1) Shri Umakanth, the then Grade-2 Secretary and in-charge Panchayath Development Officer, Utakanuru Grama Panchayath, Manvi Taluk, Raichur District; (2) Shri Doddabasappa, the then Panchayath Development Officer, Utakanuru Grama Panchayath, Manvi Taluk, Raichur District; (3) Shri Thimmappa Naika, the then Grade-1 Secretary, Utakanuru Grama Panchayath, Manvi Taluk, Raichur District; (4) Shri Shankrappa Myageri, the then in-charge Panchayath Development Officer, Utakanuru Grama Panchayath, Manvi Taluk, Raichur District (presently retired); and (5) Smt. Pramila, the then Grade-1 Secretary and in-charge Panchayath Development Officer, Utakanuru Grama Panchayath, Manvi Taluk, Raichur District (hereinafter referred to as Delinquent Government Official, for short as DGO Nos.1 to 5) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/54/2017, Bengaluru, dated: 12/01/2017 nominated Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct



Departmental Inquiry against DGOs No.1 to 5 for the alleged charge of misconduct, said to have been committed by them.

3. The **DGO No.1**, Shri Umakanth, the then Grade-2 Secretary and in-charge Panchayath Development Officer, Utakanuru Grama Panchayath, Manvi Taluk, Raichur District; **DGO No.2**, Shri Doddabasappa, the then Panchayath Development Officer, Utakanuru Grama Panchayath, Manvi Taluk, Raichur District; **DGO No.3**, Shri Thimmappa Naika, the then Grade-1 Secretary, Utakanuru Grama Panchayath, Manvi Taluk, Raichur District; **DGO No.4**, Shri Shankrappa Myageri, the then in-charge Panchayath Development Officer, Utakanuru Grama Panchayath, Manvi Taluk, Raichur District (presently retired); and **DGO No.5**, Smt. Pramila, the then Grade-1 Secretary and in-charge Panchayath Development Officer, Utakanuru Grama Panchayath, Manvi Taluk, Raichur District were tried for the following charges:

**ANNEXURE-I**  
**CHARGE**

While you DGO 1 Sri. Umakanth, was working as Grade-2 Secretary and incharge Panchayath Development Officer, you DGO No.2 Sri. Doddabasappa, was working as Panchayath Development Officer, you DGO No.3 Sri. Thimmappa Naika, was working as Grade-I Secretary, you DGO No.4 Sri. Shankrappa Myageri, was working as Panchayath Development Officer and you DGO No.5 Smt. Pramila, the then Grade-I Secretary and incharge Panchayath Development Officer in Utakanur Grama Panchayath of Manvi Taluk in Raichur District

L

2005 ರಿಂದ 2013ನೇ ಸಾಲಿನವರೆಗೆ ಉಟಕನೂರು ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಮಹಾತ್ಮ ಗಾಂಧಿ ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಅನುದಾನವನ್ನು ಸಮರ್ಪಕವಾಗಿ ನಿರ್ವಹಿಸದೇ ಕೂಲಿ ಕಾರ್ಮಿಕರ ಖಾತೆಯಲ್ಲಿ ಹಣವನ್ನು ಎತ್ತುವಳಿ ಮಾಡಿ ಕರ ವಸೂಲಿಗಾರ ಶ್ರೀ ಹನುಮಂತ ಭಜಂತ್ರಿಯವರ ಹೆಂಡತಿ ಶ್ರೀಮತಿ ರೇಣುಕಮ್ಮ ಎಂಬುವವರ ಪ್ರಗತಿ ಗ್ರಾಮೀಣ ಬ್ಯಾಂಕಿನ ಉಳಿತಾಯ ಖಾತೆ ಸಂಖ್ಯೆ: 10781100023724 ನಲ್ಲಿ ಒಟ್ಟು ರೂ. 2,86,979/- ಹಣವನ್ನು ಜಮಾ ಮಾಡಿ ಈ ಹಿಂದೆ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ 1ನೇ ಆಪಾದಿತ ನೌಕರರಾದ ಶ್ರೀ ಉಮಾಕಾಂತ್, 2ನೇ ಆಪಾದಿತ ನೌಕರರಾದ ಶ್ರೀ ದೊಡ್ಡಬಸಪ್ಪ, 3ನೇ ಆಪಾದಿತ ನೌಕರರಾದ ಶ್ರೀ ತಿಮ್ಮಪ್ಪ ನಾಯಕ, 4ನೇ ಆಪಾದಿತ ನೌಕರರಾದ ಶ್ರೀ ಶಂಕರಪ್ಪ ಮ್ಯಾಗೇರಿ ಮತ್ತು 5ನೇ ಆಪಾದಿತ ನೌಕರರಾದ ಶ್ರೀಮತಿ ಪ್ರಮೀಳಾ, ನೀವುಗಳು ದಿನಾಂಕ: 19/10/2007 ರಿಂದ 08/10/2009 ವರೆಗೆ ರಾಯಚೂರು ಜಿಲ್ಲಾ ಮಾನ್ಯ ತಾಲ್ಲೂಕು, ಉಟಕನೂರು ಗ್ರಾಮದ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ಮಹಾತ್ಮ ಗಾಂಧಿ ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಅನುದಾನವನ್ನು ಸಮರ್ಪಕವಾಗಿ ನಿರ್ವಹಿಸದೇ ಕೂಲಿ ಕಾರ್ಮಿಕರ ಖಾತೆಯಲ್ಲಿ ಹಣವನ್ನು ಎತ್ತುವಳಿ ಮಾಡಿ ಪಂಚಾಯತಿಯ ಉಳಿತಾಯ ಖಾತೆ ನಂ. 7565 ರಲ್ಲಿನ ಅನುದಾನದ ಹಣವನ್ನು ಪಂಚಾಯತಿ ಕರವಸೂಲಿಗಾರ ಶ್ರೀ ಹನುಮಂತ ಭಜಂತ್ರಿಯವರ ಪತ್ನಿ ಶ್ರೀಮತಿ ರೇಣುಕಾಂಬ ರವರ ಪ್ರಗತಿ ಗ್ರಾಮೀಣ ಬ್ಯಾಂಕ್ ಖಾತೆ, ಪೋತನಾಳನ ಉಳಿತಾಯ ಖಾತೆ ನಂ. 10781100023724 (ನಂಬರ್ ಎಸ್.ಜಿ.ಜಿ.ಎನ್.ಡಿ.1684) ಗೆ ಈ ಕೆಳಕಂಡಂತೆ ಹಣವನ್ನು ವರ್ಗಾವಣೆ ಮಾಡಿದ್ದು ಕಂಡು ಬಂದಿರುತ್ತದೆ.

(ಅ) ದಿನಾಂಕ: 25/10/2008 ರಂದು ರೂ. 2,664/-, ರೂ. 2,664/- ರೂ. 3,700/- ರೂ. 4,440/- ರೂ. 3,996/- ರೂ. 3,996/-, ರೂ. 3,996/-; ದಿನಾಂಕ: 17/03/2009 ರಂದು ರೂ. 6,880/-; ದಿನಾಂಕ: 19/03/2009 ರಂದು ರೂ. 3,330/-; ದಿನಾಂಕ: 02/06/2009 ರಂದು ರೂ. 6,880/-; ದಿನಾಂಕ: 22/10/2009 ರಂದು ರೂ. 6,396/-; ದಿನಾಂಕ: 23/11/2009 ರಂದು ರೂ. 6,396/-.

(ಆ) ದಿನಾಂಕ: 17/05/2008 ರಂದು ಉಟಕನೂರು ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಉಳಿತಾಯ ಖಾತೆ ನಂ. 17706 ನಿಂದ ಅದೇ ಶ್ರೀಮತಿ ರೇಣುಕಮ್ಮ ರವರ ಮೇಲ್ಕಂಡ ಖಾತೆಗೆ ರೂ. 1,200/- ವರ್ಗಾವಣೆ ಮಾಡಿದ್ದು ಇದರಿಂದ ಹಣ ದುರುಪಯೋಗ ಮಾಡಿಕೊಂಡು ಕಾಮಗಾರಿಗಳ ದಾಖಲೆಗಳನ್ನು ನಿರ್ವಹಿಸುವಲ್ಲಿ ಕರ್ತವ್ಯಲೋಪ ಮಾಡಿದ್ದು ಮತ್ತು ಈ ದುರುಪಯೋಗದ ವಿಷಯವನ್ನು ಮುಚ್ಚು ಹಾಕುವ ಪ್ರಯತ್ನದಲ್ಲಿ ತನಿಖಾಧಿಕಾರಿಯವರಿಗೆ ಕಾಮಗಾರಿಗಳ ಕಡತಗಳನ್ನು ಒದಗಿಸದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

(ಇ) ಮುಂದುವರೆದು 3ನೇ ಆಪಾದಿತ ನೌಕರರಾದ ನೀವು ದಿನಾಂಕ: 16/12/2010 ರಿಂದ 24/07/2011 ವರೆಗೆ ರಾಯಚೂರು ಜಿಲ್ಲಾ ಮಾನ್ಯ ತಾಲ್ಲೂಕು, ಉಟಕನೂರು ಗ್ರಾಮದ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ಮಹಾತ್ಮ ಗಾಂಧಿ ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಅನುದಾನವನ್ನು ಸಮರ್ಪಕವಾಗಿ ನಿರ್ವಹಿಸದೇ ಕೂಲಿ ಕಾರ್ಮಿಕರ ಖಾತೆಯಲ್ಲಿ ಹಣವನ್ನು ಎತ್ತುವಳಿ ಮಾಡಿ

ದಿನಾಂಕ:18/02/2011 ರಂದು ರೂ. 6,600/- ಅನ್ನು ಪಂಚಾಯತಿಯ ಉಳಿತಾಯ ಖಾತೆ ನಂ. 7565 ರಲ್ಲಿನ ಅನುದಾನದ ಹಣವನ್ನು ಪಂಚಾಯತಿ ಕರವಸೂಲಿಗಾರ ಶ್ರೀ ಹನುಮಂತ ಭಜಂತ್ರಿಯವರ ಪತ್ನಿ ಶ್ರೀಮತಿ ರೇಣುಕಾಂಬ ರವರ ಪ್ರಗತಿ ಗ್ರಾಮೀಣ ಬ್ಯಾಂಕ್ ಖಾತೆ, ಪೋತನಾಳನ ಉಳಿತಾಯ ಖಾತೆ ನಂ. 10781100023724 (ನಂಬರ್ ಎಸ್.ಜಿ.ಜಿ.ಎನ್.ಡಿ.1684) ಗೆ ವರ್ಗಾವಣೆ ಮಾಡಿ ಹಣ ದುರುಪಯೋಗ ಮಾಡಿಕೊಂಡು ಕಾಮಗಾರಿಗಳ ದಾಖಲೆಗಳನ್ನು ನಿರ್ವಹಿಸುವಲ್ಲಿ ಕರ್ತವ್ಯಲೋಪ ಮಾಡಿದ್ದು ಮತ್ತು ಈ ದುರುಪಯೋಗದ ವಿಷಯವನ್ನು ಮುಚ್ಚು ಹಾಕುವ ಪ್ರಯತ್ನದಲ್ಲಿ ತನಿಖಾಧಿಕಾರಿಯವರಿಗೆ ಕಾಮಗಾರಿಗಳ ಕಡತಗಳನ್ನು ಒದಗಿಸದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

(ಈ)4ನೇ ಆಪಾದಿತ ನೌಕರರಾದ ನೀವು ದಿನಾಂಕ: 25/07/2011 ರಿಂದ 18/11/2011 ವರೆಗೆ ರಾಯಚೂರು ಜಿಲ್ಲಾ ಮಾನ್ವಿ ತಾಲ್ಲೂಕು, ಉಟಕನೂರು ಗ್ರಾಮದ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ಮಹಾತ್ಮ ಗಾಂಧಿ ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಅನುದಾನವನ್ನು ಸಮರ್ಪಕವಾಗಿ ನಿರ್ವಹಿಸದೇ ಕೂಲಿ ಕಾರ್ಮಿಕರ ಖಾತೆಯಲ್ಲಿ ಹಣವನ್ನು ಎತ್ತುವಳಿ ಮಾಡಿ ದಿನಾಂಕ: 26/08/2011 ರಂದು ರೂ. 7,625/- ಅನ್ನು ಪಂಚಾಯತಿಯ ಉಳಿತಾಯ ಖಾತೆ ನಂ. 7565 ರಲ್ಲಿನ ಅನುದಾನದ ಹಣವನ್ನು ಪಂಚಾಯತಿ ಕರವಸೂಲಿಗಾರ ಶ್ರೀ ಹನುಮಂತ ಭಜಂತ್ರಿಯವರ ಪತ್ನಿ ಶ್ರೀಮತಿ ರೇಣುಕಾಂಬ ರವರ ಪ್ರಗತಿ ಗ್ರಾಮೀಣ ಬ್ಯಾಂಕ್ ಖಾತೆ, ಪೋತನಾಳನ ಉಳಿತಾಯ ಖಾತೆ ನಂ. 10781100023724 (ನಂಬರ್ ಎಸ್.ಜಿ.ಜಿ.ಎನ್.ಡಿ.1684) ಗೆ ವರ್ಗಾವಣೆ ಮಾಡಿ ಹಣ ದುರುಪಯೋಗ ಮಾಡಿಕೊಂಡು ಕಾಮಗಾರಿಗಳ ದಾಖಲೆಗಳನ್ನು ನಿರ್ವಹಿಸುವಲ್ಲಿ ಕರ್ತವ್ಯಲೋಪ ಮಾಡಿದ್ದು ಮತ್ತು ಈ ದುರುಪಯೋಗದ ವಿಷಯವನ್ನು ಮುಚ್ಚು ಹಾಕುವ ಪ್ರಯತ್ನದಲ್ಲಿ ತನಿಖಾಧಿಕಾರಿಯವರಿಗೆ ಕಾಮಗಾರಿಗಳ ಕಡತಗಳನ್ನು ಒದಗಿಸದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

(ಉ) 5ನೇ ಆಪಾದಿತ ನೌಕರರಾದ ನೀವು ದಿನಾಂಕ: 19/11/2011 ರಿಂದ 19/01/2012 ರವರೆಗೆ ರಾಯಚೂರು ಜಿಲ್ಲಾ ಮಾನ್ವಿ ತಾಲ್ಲೂಕು, ಉಟಕನೂರು ಗ್ರಾಮದ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ಮಹಾತ್ಮ ಗಾಂಧಿ ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಅನುದಾನವನ್ನು ಸಮರ್ಪಕವಾಗಿ ನಿರ್ವಹಿಸದೇ ಕೂಲಿ ಕಾರ್ಮಿಕರ ಖಾತೆಯಲ್ಲಿ ಹಣವನ್ನು ಎತ್ತುವಳಿ ಮಾಡಿ ದಿನಾಂಕ: 13/01/2012 ರಂದು ರೂ. 5,000/- ಅನ್ನು ಪಂಚಾಯತಿಯ ಉಳಿತಾಯ ಖಾತೆ ನಂ. 7565 ರಲ್ಲಿನ ಅನುದಾನದ ಹಣವನ್ನು ಪಂಚಾಯತಿ ಕರವಸೂಲಿಗಾರ ಶ್ರೀ ಹನುಮಂತ ಭಜಂತ್ರಿಯವರ ಪತ್ನಿ ಶ್ರೀಮತಿ ರೇಣುಕಾಂಬ ರವರ ಪ್ರಗತಿ ಗ್ರಾಮೀಣ ಬ್ಯಾಂಕ್ ಖಾತೆ, ಪೋತನಾಳನ ಉಳಿತಾಯ ಖಾತೆ ನಂ. 10781100023724 (ನಂಬರ್ ಎಸ್.ಜಿ.ಜಿ.ಎನ್.ಡಿ.1684) ಗೆ ವರ್ಗಾವಣೆ ಮಾಡಿ ಹಣ ದುರುಪಯೋಗ ಮಾಡಿಕೊಂಡು ಕಾಮಗಾರಿಗಳ ದಾಖಲೆಗಳನ್ನು ನಿರ್ವಹಿಸುವಲ್ಲಿ ಕರ್ತವ್ಯಲೋಪ ಮಾಡಿದ್ದು ಮತ್ತು ಈ ದುರುಪಯೋಗದ

L

ವಿಷಯವನ್ನು ಮುಖ್ಯ ಹಾಕುವ ಪ್ರಯತ್ನದಲ್ಲಿ ತನಿಖಾಧಿಕಾರಿಯವರಿಗೆ  
ಕಾಮಗಾರಿಗಳ ಕಡತಗಳನ್ನು ಒದಗಿಸದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದು  
ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

and therefore you DGO No.1 to 5 have failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servants and therefore you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966. Hence, this charge.

4. The Inquiry Officer (Additional Registrar of Enquiries-9) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has **'Proved'** the charges leveled against **DGO No.1**, Shri Umakanth, the then Grade-2 Secretary and in-charge Panchayath Development Officer, Utakanuru Grama Panchayath, Manvi Taluk, Raichur District; **DGO No.2**, Shri Doddabasappa, the then Panchayath Development Officer, Utakanuru Grama Panchayath, Manvi Taluk, Raichur District; **DGO No.3**, Shri Thimmappa Naika, the then Grade-1 Secretary, Utakanuru Grama Panchayath, Manvi Taluk, Raichur District; **DGO No.4**, Shri Shankrappa Myageri, the then in-charge Panchayath Development Officer, Utakanuru Grama Panchayath, Manvi Taluk, Raichur District (presently retired); and **DGO No.5**, Smt. Pramila, the then Grade-1 Secretary and in-charge Panchayath Development Officer, Utakanuru Grama Panchayath, Manvi Taluk, Raichur District.


✓:

5. On perusal of the Inquiry Report, in order to prove the guilt of DGOs, the Disciplinary Authority has examined two witnesses i.e., PW-1 and PW-2 and Ex. P-1 to P-6 documents were got marked. DGO No.3 has examined himself as DW-1 and Ex. D-1 to D-4 documents were got marked.
6. On re-consideration of Inquiry Report and taking note of the totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of the Inquiry Officer.
7. As per the First Oral Statement of DGOs No.1 to 5 furnished by the Inquiry Officer, DGO No.1, Shri Umakanth will retire from service on 30/06/2027; DGO No.2, Shri Doddabasappa will retire from service on 31/10/2036; DGO No.3, Shri Thimmappa Naika will retire from service on 30/06/2040; DGO No.4, Shri Shankrappa Myageri has retired from service on 30/11/2015 and DGO No.5, Smt. Pramila will retire from service on 30/06/2036.
8. Having regard to the nature of charge '**Proved**' the charges leveled against **DGO No.1**, Shri Umakanth, the then Grade-2 Secretary and in-charge Pancyayath Development Officer,



Utakanuru Grama Panchayath, Manvi Taluk, Raichur District; **DGO No.2**, Shri Doddabasappa, the then Panchayath Development Officer, Utakanuru Grama Panchayath, Manvi Taluk, Raichur District; **DGO No.3**, Shri Thimmappa Naika, the then Grade-1 Secretary, Utakanuru Grama Panchayath, Manvi Taluk, Raichur District; **DGO No.4**, Shri Shankrappa Myageri, the then in-charge Panchayath Development Officer, Utakanuru Grama Panchayath, Manvi Taluk, Raichur District (presently retired); and **DGO No.5**, Smt. Pramila, the then Grade-1 Secretary and in-charge Panchayath Development Officer, Utakanuru Grama Panchayath, Manvi Taluk, Raichur District and on consideration of the totality of circumstances:-

“It is hereby recommended to the Government to impose penalty of withholding three annual increments payable to DGO No.1, Shri Umakanth, the then Grade-2 Secretary and in-charge Panchayath Development Officer, Utakanuru Grama Panchayath, Manvi Taluk, Raichur District with cumulative effect and also recovering a sum of Rs.62,934/- from the pay and allowances payable to DGO No.1”.



"It is hereby recommended to the Government to impose penalty of withholding three annual increments payable to DGO No.2, Shri Doddabasappa, the then Panchayath Development Officer, Utakanuru Grama Panchayath, Manvi Taluk, Raichur District with cumulative effect and also recovering a sum of Rs.2,02,740/- from the pay and allowances payable to DGO No.2".

"It is hereby recommended to the Government to impose penalty of withholding three annual increments payable to DGO No.3, Shri Thimmappa Naika, the then Grade-1 Secretary, Utakanuru Grama Panchayath, Manvi Taluk, Raichur District with cumulative effect and also recovering a sum of Rs.6,600/- from the pay and allowances payable to DGO No.3".

"It is hereby recommended to the Government to impose penalty of withholding 15% of pension payable to DGO No.4, Shri Shankrappa Myageri, the then in-charge Panchayath Development Officer, Utakanuru Grama Panchayath, Manvi Taluk, Raichur District (presently retired) for a period of 5

L.

years and also recovering a sum of Rs.7,625/- from the pension payable to DGO No.4”.

“It is hereby recommended to the Government to impose penalty of withholding three annual increments payable to DGO No.5, Smt. Pramila, the then Grade-1 Secretary and in-charge Panchayath Development Officer, Utakanuru Grama Panchayath, Manvi Taluk, Raichur District with cumulative effect and also recovering a sum of Rs.5,000/- from the pay and allowances payable to DGO No.5”.

9. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

L- 17/10/23

**(JUSTICE K.N.PHANEENDRA)**  
UPALOKAYUKTA-2,  
STATE OF KARNATAKA.